

IN THE INCOME TAX APPELLATE TRIBUNAL "PATNA" BENCH, PATNA

(Through Virtual hearing at Kolkata)

**BEFORE SHRI GEORGE MATHAN, JM
AND**

SHRI SANJAY AWASTHI, AM

ITA No. 581/PAT/2024

(Assessment Year: 2016-17)

**Hansraj Educational and
Welfare Trust**
Behind T.O.P. PO & PS. Rampur,
Mohalla Samir Takiya,
Gaya-823001, Bihar

Vs.

ITO (E), Ward 1
Patna-800001
Bihar

(Appellant)

(Respondent)

PAN NO. AAATH9766L

Assessee by : None
Revenue by : Shri Rajat Datta, DR

Date of hearing: 24.06.2025
Date of pronouncement: 25.06.2025

ORDER

PER GEORGE MATHAN, JM:

This is an appeal filed by the assessee against the order of National Faceless Appeal Centre, Delhi [hereinafter referred as the learned CIT (A)] in appeal no. ITBA/NFAC/S/250/2023-24/1063712326(1) dated 30.03.2024 for A.Y. 2016-17.

02. None represented both on behalf of the assessee and Shri Rajat Datta represented on behalf of the Revenue.
03. The appeal has been filed by the assessee on 10.09.2024 and defect memo has been issued to the assessee mentioning that the appeal is time barred by 104 days. The appeal was posted for hearing first on 9th January, 2025 and again on 6th May, 2025 and again today, i.e. on 24th June, 2025, when the matter came up for hearing, the defect has not been cured. It is also notice that none represents on behalf of the assessee, even though the notices have been issued by RPAD and email. As the defect has not been cured and as the reason for the delay has

not been submitted, the appeal filed by the assessee is dismissed on account of delay.

04. In the result, the appeal of the assessee stands dismissed.

Order pronounced in the open court on 25.06.2025.

Sd/-
(SANJAY AWASTHI)
(ACCOUNTANT MEMBER)

Sd/-
(GEORGE MATHAN)
(JUDICIAL MEMBER)

Kolkata, Dated: 25.06.2025

Sudip Sarkar, Sr.PS

Copy of the Order forwarded to:

1. The Appellant
2. The Respondent
3. CIT
4. DR, ITAT,
5. Guard file.

BY ORDER,

True Copy//

Sr. Private Secretary/ Asst. Registrar
Income Tax Appellate Tribunal, Patna